GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 2545

TO BE ANSWERED ON THE 14TH DECEMBER, 2021/ AGRAHAYANA 23, 1943 (SAKA)

AMENDMENT IN MODEL PRISON MANUAL 2016

2545. SHRI ANURAG SHARMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any amendment in National Model Prison Manual 2016 has been made or is proposed to be made;

(b) if so, the details thereof;

(c) the programes being run by the Government to help with the amelioration of the lives of women, old and the specially abled Jail inmates?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI AJAY KUMAR MISHRA)

(a) & (b): The Model Prison Manual, 2016 prepared by the Ministry of Home Affairs (MHA) in the year 2016 was forwarded to all States and Union Territories (UTs) for adoption and implementation in their jurisdictions. There is no proposal to amend the Model Prison Manual, 2016.

(c): 'Prisons'/'persons detained therein' is a 'State' subject as per Entry 4 of List II of the Seventh Schedule to the Constitution of India. Administration and management of prisons and prisoners is the responsibility of State Governments, who are competent to take appropriate steps for amelioration of the lives of women, old and the specially abled inmates. However, MHA has also been supplementing the efforts of the State Governments in this regard by issuing various advisories for efficient prison administration and for improving the condition of prison inmates. The Model Prison Manual, 2016 contains detailed guidelines on wide ranging issues like, Welfare of Prisoners, Medical Care, Vocational Training and Skill Development programmes etc. for the safety, security and welfare of prison inmates.

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